West Bengal Act IX of 1952

RAMPURHAT AND BOLPUR MUNICIPAL COMMISSIONERS (EXTENSION OF TERMS) ACT, 1952.

[Passed by the West Bengal Legislature.]

[Assent of the Governor was first published in the Calcutta Gazette, Extraordinary, of the 28th July, 1952.]

An Act to provide for the extension of the terms of office of Commissioners of the Rampurhat and Bolpur Municipalities.

WHEREAS it is expedient to provide for the extension of the terms of office of the Commissioners of the Rampurhat and Bolpur Municipalities;

It is hereby enacted as follows: ---

1. (1) This Act may be called the Rampurhat and Bolpur Municipal Commissioners (Extension of Terms) Act, 1952.

Short title and commencement.

West Ben. Ord. XI of 1952.

(2) It shall come into force immediately on the Rampurhat and Bolpur Municipal Commissioners (Extension of Terms) Ordinance, 1952, ceasing to operate.

2. Notwithstanding anything contained in clause (2) of Ben. Act the proviso to section 16 of the Bengal Municipal Act, 1932, XV of and 1932.

(a) in notification No. M.1M-16/50(II), dated the 2nd May, 1950, as amended by notification No. M.1M-16/50, dated the 9th February, 1951, in respect of the Commissioners of the Rampurhat Municipality, and

Extension of the terms of office of the Commissioners of the Rampurhat and Bolpur Municipalities.

(b) in notification No. M.1M-48/50(II), dated the 15th May, 1950, as amended by notification No. M.1M-48/50, dated the 10th February, 1951, in respect of the Commissioners of the Bolpur Municipality,

the period of appointment of the Commissioners of the Rampurhat Municipality under the notifications mentioned in clause (a) and the period of appointment of the Commissioners of the Bolpur Municipality under the notifications mentioned in clause (b) shall extend up to the 31st day of December, 1952.

On the Rampurhat and Bolpur Municipal Commis- Savings. sioners (Extension of Terms) Ordinance, 1952, ceasing to operate, section 8 of the Bengal General Clauses Act, Ben. Act I 1899, shall apply as if the said Ordinance were an enactment then repealed by a West Bengal Act.

Price-Indian, anna 1; English, 2d.

of 1899.